

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**WESTERN ZONE BENCH, PUNE****Original Application No. 38/2020 (WZ)**

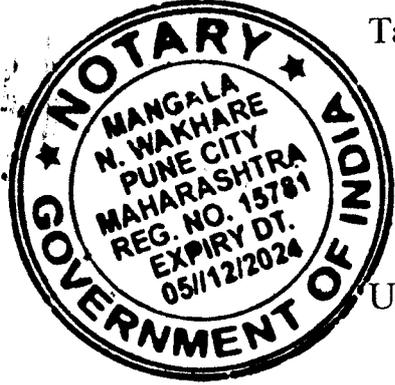
Tanaji B. Gambhire

.....Applicant(s)

Versus

Union of India & Ors.

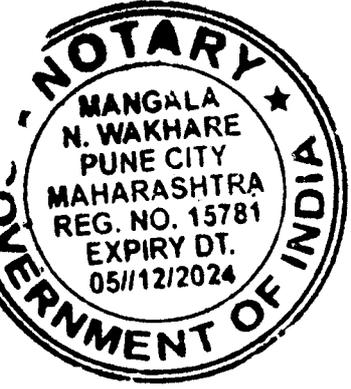
....Respondent(s)

**Reply-Affidavit on behalf of Maharashtra Pollution Control Board i.e. Respondent No. 6 & 7**

I, Pratap Jagtap, Age – 51 years, Occupation – Service, the Sub-Regional Officer of the Maharashtra Pollution Control Board at Pune – 1 having my office address at 02nd Floor, Jog Center, Wakdewadi, Pune – 411 003 do hereby state on solemn affirmation as under –

- 1) I say and submit that the applicant has filed this application against Respondent No. 12 for developing housing project 'Magnolia' located and situated at Survey No. 136/2 on Baner Pashan Link Road, Village – Pashan, Taluka – Haveli, District – Pune beyond permitted construction limit and violation of EC conditions.
- 2) I say and submit that Respondent No.12-Project Proponent(PP) obtained Environment Clearance from the Competent Authority i.e. MoEF on 25/6/2007 for construction of Residential Complex 'Magnolia' at Pashan, Pune for Total Plot Area – 17,400 Sq Mtr

and Total Built Up Area – 22,592.86 Sq Mtrs. I submit that Respondent PP further obtained Environment Clearance for expansion of Residential Complex from the State Level Environment Impact Assessment Authority i.e. SEIAA on 20/9/2019 for TPA – 17,400 Sq Mtr and TBUA – 35,966 Sq Mtr. A copy of the Environment Clearances dated 25/6/2007 & 20/9/2019 are enclosed herewith and marked as **Annexure – I collectively.**

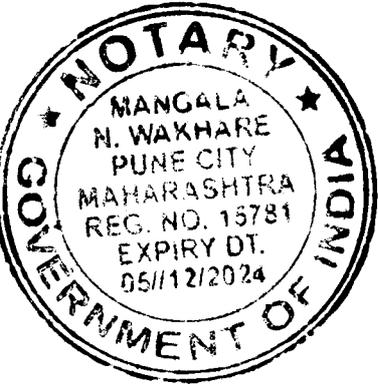


- 3) I say and submit that Respondent No. 12 had obtained Consent to Establish from the MPC Board on 2/12/2009 for development of construction project 'Magnolia' at Pashan, Pune on TPA of 17,400 Sq Mtr and TBUA of 22,592.86 Sq Mtr, which was valid up to commissioning of the project or five years whichever is earlier. I submit that Respondent No. 12 had obtained Consent to Operate for the said project from the MPC Board, the details are mentioned below –

Consent Type	Granted on	Valid Till	Area
1 st Consent to Operate	2/8/2010	31/12/2011	TPA – 17,400 Sq Mtrs BUA – 22,592.86 Sq Mtrs
Renewal of C to O	21/7/2014	31/12/2014	TPA – 17,400 Sq Mtrs BUA – 22,592.86 Sq Mtrs
Renewal of C to O	9/11/2015	31/12/2016	TPA – 17,400 Sq Mtrs BUA – 22,592.86 Sq Mtrs

I say and submit that neither Respondent no. 12 nor the Society Committee Members have renewed the Consent to Operate after last C to O dated 9/11/2015 till date. A copy of the renewal of Consent to Operate dated 9/11/2015 is enclosed herewith and marked as an **Annexure – II**.

- 4) I say and submit that Respondent No. 12 obtained Consent to Establish for expansion from the MPC Board on 17/12/2019 for construction of Residential and Commercial Project viz. 'Magnolia' by Paranjape Schemes Ltd., S. No. 136/2, Baner Pashan Link Road, Pashan, Pune for Total Plot Area of 17,400 Sq. Mtr and Total BUA 36,756.00 Sq Mtr. which is valid for a period up to commissioning of the project or of 5 years (16/12/2024) whichever is earlier. A copy of the Consent to Establish for expansion dated 17/12/2019 is enclosed herewith and marked as an **Annexure – III**.



- 5) I say and submit that this Hon'ble Tribunal vide Order dated 6/7/2021 constituted a joint committee of CPCB, SEIAA Maharashtra, District Magistrate, Pune and MPCB and directed to visit and submit the report. Accordingly, Joint Committee has submitted detailed report about the existing project before this Hon'ble Tribunal on 14/12/2022.
- 6) I say and submit that as per Architect Certificate dated 17/1/2022 and letter submitted by Pune Municipal Corporation dated 9/2/2022 (which are annexed as an Annexure – II to the Joint Committee Report), the Respondent PP has completed

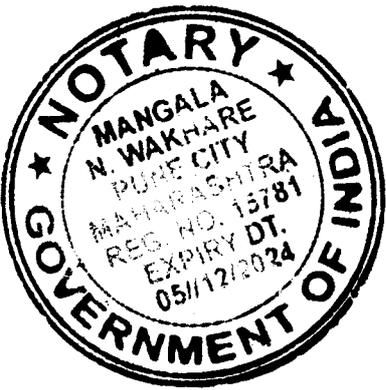
construction beyond 36,756.00 Sq Mtr. i.e. the permitted construction Built Up Area as per Consent to Establish for expansion granted by MPC Board dated 17/12/2019 and beyond approved BUA granted as per EC dated 20/9/2019.

7) I say and submit that as per Circular dated 12/7/2022 (which is annexed as an Annexure – V to the Joint Committee Report), the MPC Board has assessed penal charges of Rs.29,10,616.42/- (Rs. Twenty-Nine Lacs Ten Thousand Six Hundred and Sixteen and Forty-Two Paise only) against Respondent No. 12 calculating the gaps in period of Consents obtained by Respondent PP from the MPC Board and submitted detailed calculation in the Joint Committee Report filed before this Hon'ble Tribunal.

Solemnly affirmed on this ...11th... day of January, 2023 at Pune.

I know the affiant.

For and on behalf of Maharashtra Pollution Control Board i.e. Respondent No. 6 & 7



ADVOCATE

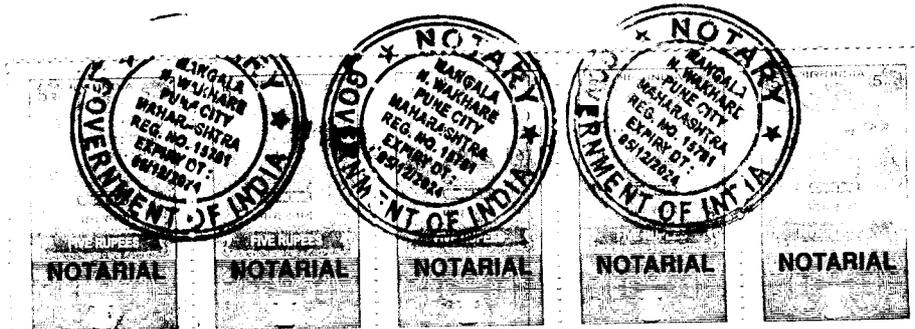
(Signature) 11/1/2023

(Pratap Jagtap)
Sub-Regional Officer,
MPCB-Pune-1

BEFORE ME

(Signature)
MANGALA N. WAKHARE
ADVOCATE & NOTARY
GOVERNMENT OF INDIA

11 JAN 2023



BY SPEED POST

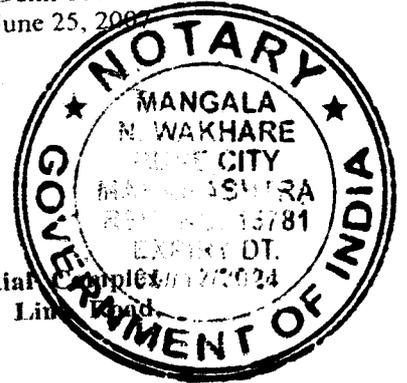
No. 21-670/2006-IA .III
 Government of India
 Ministry of Environment and Forests
 (I.A. Division)

Paryavaran Bhawan,
 CGO Complex, Lodhi Road
 New Delhi 110003
 Dated: June 25, 2007

To

M/s. Paranjape Schemes (Construction) Ltd.
 House CTS No. 111+111/2,
 Anand Colony, Near Suwarnarekha Dining Hall,
 Karnataka High School Lane,
 Off Prabhat Road, Pune-411004.

Subject: Environmental Clearance for construction of Residential Complex
 "Magnolia" at Plot bearing S.No. 136/2, Baner Pashan Link Road,
 Pune, Maharashtra.



Sir,

I am directed to refer to your application seeking prior environmental clearance for the above project under the EIA Notification 2004 including amendments. The above proposal has been appraised as per prescribed procedure on the basis of the mandatory documents enclosed with the application viz. the Questionnaire, EIA, EMP and the additional clarifications furnished in response to the observations of the Expert Appraisal Committee (EAC) constituted by the competent authority in its 14th meeting held on April 27-29, 2007.

2. The project proponent is proposing for construction of residential complex at Plot bearing S.No. 136/2, Baner Pashan Link Road, Pune. The project involves construction of one building for residential purpose. The total plot area is 17,400 sq. m. The total built up area as indicated is 22,592.86 sq. m. Total water requirement will be 190 cu. m./day (including recycled water). Total wastewater generation from the complex will be 152 cu. m./day. The wastewater generated from the project will be treated in a STP having capacity of 160 cu.m per day. The total solid waste generated will be 540 kg/day. The bio degradable waste will be composted and inert material will be disposed of for land filling.

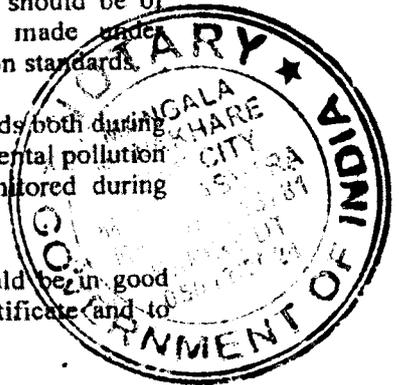
3. The documents and information submitted along with the application predicts that the impact of the project on the air quality will be confined and for short duration during construction phase. However, there will be negligible adverse impact on air quality during operation phase. There will be minor negative impact on ambient noise levels during construction as well as operation phase. There will be positive impact on water quality of the receiving water body during construction as well as operation phase. There will be positive impact on land use pattern due to landscaping and greenbelt development. Plantation of trees and development of recreational area surrounding area will have positive impact on overall land use.

4. The EAC after due consideration of the relevant documents submitted by the project proponent and additional clarifications furnished in response to its observations have recommended the grant of environmental clearance for the project mentioned above subject to compliance with the EMP and other stipulated conditions. Accordingly, the Ministry hereby accords necessary environmental clearance for the project subject to the strict compliance with the specific and general conditions mentioned below:

PART A- SPECIFIC CONDITIONS

I. Construction Phase

- i. All required sanitary and hygienic measures should be in place before starting construction activities and to be maintained throughout the construction phase.
- ii. Soil and ground water samples will be tested to ascertain that there is no threat to groundwater quality by leaching of heavy metals and other toxic contaminants.
- iii. A First Aid Room will be provided at the project site both during construction and operation of the project.
- iv. Adequate drinking water and sanitary facilities should be provided for construction workers at the site. The safe disposal of wastewater and solid wastes generated during the construction phase should be ensured.
- v. Disposal of muck including excavated material during construction phase should not create any adverse effects on the neighboring communities and be disposed off taking the necessary precautions for general safety and health aspects of people.
- vi. Diesel power generating sets used during construction phase should be of "enclosed type" to prevent noise and should conform to rules made under Environment (Protection) Act 1986, prescribed for air and noise emission standards.
- vii. Ambient noise levels should conform to residential area standards both during day and night when measured at boundary wall of the premises. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase.
- viii. Vehicles hired for bringing construction material at site should be in good condition and should have valid "pollution under check"(PUC) certificate and to conform to applicable air and noise emission standards.
- ix. Construction spoils including bituminous material and other hazardous materials must not be allowed to contaminate watercourses and the dump sites for such material must be secured so that they should not leach into the ground water.
- x. Any hazardous waste generated during construction phase should be disposed of as per applicable Rules & norms with necessary approvals of the Maharashtra State Pollution Control Board



xi Regular supervision of the above and other measures for monitoring should be in place all through the construction phase so as to avoid disturbance to the surroundings.

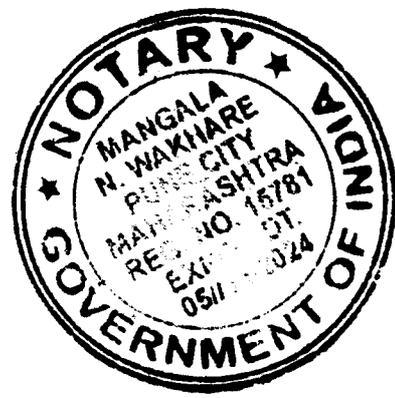
xii. Under the provisions of Environment (Protection) Act 1986, legal action shall be initiated against the project proponent if it was found that construction of the project had started without obtaining environmental clearance.

II. Operation Phase

The environmental clearance recommended to the project is subject to the specific conditions as follows:

- i. Necessary permission of competent authority shall be taken to store diesel in the premises for operation of DG set.
- ii. Diesel power generating sets proposed as source of back up power for lifts and common area illumination should be of "enclosed type" and conform to rules made under Environment (Protection) Act 1986, prescribed for air and noise emission standards as per CPCB guidelines. Exhausts should be discharged by stack, raised to 4 meters above the rooftop.
- iii. During nighttime the noise levels measured at the boundary of the building shall be restricted to the permissible levels to comply with the prevalent regulations.
- iv. Noise barriers should be provided at appropriate locations so as to ensure that the noise levels do not exceed the prescribed standards.
- v. Weep holes in the compound walls shall be provided to ensure natural drainage of rainwater in the catchment area.
- vi. The sewage treatment plant of adequate capacity should be provided and it should be certified by an independent expert for adequacy as well as efficiency and should submit a report in this regard to the Ministry before the project is commissioned for operation. The wastewater should be treated to tertiary level and after treatment reused for flushing of toilets and gardening. Discharge of treated sewage, if any, shall conform to the norms & standards prescribed by Maharashtra State Pollution Control Board.
- vii. Oil & Grease trap shall be provided to remove oil and grease from the surface run off and suspended matter shall be removed in a settling tank before its utilization for rainwater harvesting.
- viii. The solid waste generated should be properly collected & segregated. Wet garbage should be composted and dry/inert solid waste should be disposed of for land filling.
- ix. Any hazardous waste including biomedical waste should be disposed of as per applicable Rules & norms with necessary approvals of the Maharashtra State Pollution Control Board.
- x. The green belt design along the periphery of the plot shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential land use. The open spaces inside the plot should be suitably landscaped and covered with vegetation of indigenous variety.
- xi. Incremental pollution loads on the ambient air quality, noise and water quality should be periodically monitored after commissioning of the project.
- xii. The ground water levels and its quality should be monitored regularly in consultation with Central Ground Water Authority.





xiii. A Report on the energy conservation measures should be prepared incorporating details about building materials & technology, R & U Factors etc and submitted to the Ministry in three months time.

xiv. The values of R & U for the building envelope should meet the requirements of the hot & humid climatic location. Details of the building envelope should be worked out and furnished in three months time.

xv. Energy conservation measures like installation of solar panels for lighting the areas outside the building should be integral part of the project design and should be in place before project commissioning.

PART - B. GENERAL CONDITIONS

i) The environmental safeguards contained in the documents should be implemented in letter and spirit.

ii) Provision should be made for the supply of kerosene or cooking gas and pressure cooker to the laborers during construction phase.

iii) All the laborers to be engaged for construction works should be screened for health and adequately treated before the issue of work permits.

iv) 6 monthly monitoring reports should be submitted to the Ministry and its Regional Office.

5. Officials from the Regional Office of MOEF, Bhopal who would be monitoring the implementation of environmental safeguards should be given full cooperation, facilities and documents / data by the project proponents during their inspection. A complete set of all the documents submitted to MoEF should be forwarded to the CCF, Regional office of MOEF, Bhopal.

6. In the case of any change(s) in the scope of the project, the project would require a fresh appraisal by this Ministry.

7. The Ministry reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provisions of the Environment (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.

8. All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department (if required), State Forest Department, Wildlife Act 1972 etc. shall be obtained by project proponents from the competent authorities.

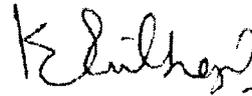
9. A copy of the environmental clearance letter would be marked to the local NGO(s), if any, for their information.

10. The project proponent should advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded environmental clearance and copies of clearance letters are available with the Maharashtra State Pollution Control Board and

may also be seen on the website of the Ministry of Environment and Forests at <http://www.envfor.nic.in>. The advertisement should be made within 7 days from the day of issue of the clearance letter and a copy of the same should be forwarded to the Regional office of this Ministry at Bhopal.

11. These stipulations would be enforced among others under the provisions of the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and control of Pollution) act 1981, the Environment (Protection) Act, 1986 and the Public Liability (Insurance) Act, 1991.

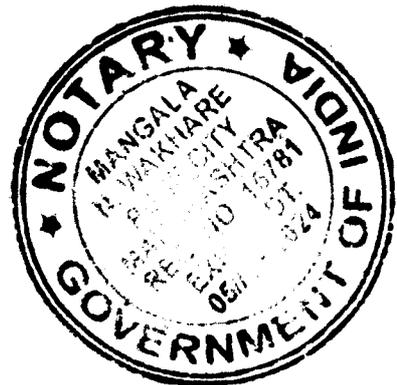
12. The project authority will enter in to MOU with all buyers of the property to ensure operation and maintenance of the assets handed over to the society formed by the residents/owners of the buildings.



(K.C. RATHORE)
Additional Director (IA)
rathore27@yahoo.com
Tele: 24360789

Copy to: -

1. The Secretary, Department of Environment, Government of Maharashtra, New Administrative Building, 15th Floor, Opp. Mantralaya, Mumbai.
2. The Member Secretary, Maharashtra State Pollution Control Board, Kalptaru Point, 3rd Floor, Near Sion Circle Opp. Cine Planet Cinema, Sion(E), Mumbai.
3. The CCF, Regional Office, Ministry of Environment & Forests, Bhopal.
4. IA - Division, MOEF, New Delhi - 110001.
5. Guard file.





STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY

सत्यमेव जयते

Environment department,
Room No. 217, 2nd floor,
Mantralaya, Annexe,
Mumbai- 400 032.
Date: September 20, 2019

To,
Paranjape Schemes (Construction) Limited
at Survey No. 136/2, Baner Pashan Link Road, Pune, Maharashtra

Subject: Environment Clearance for Application for proposed expansion of Residential Complex

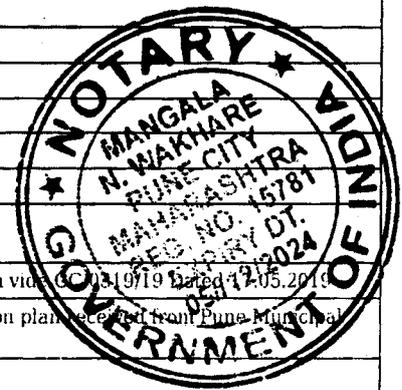
Sir,

This has reference to your communication on the above mentioned subject. The proposal was considered as per the EIA Notification - 2006, by the State Level Expert Appraisal Committee-III, Maharashtra in its 90th meeting and recommend the project for prior environmental clearance to SEIAA. Information submitted by you has been considered by State Level Environment Impact Assessment Authority in its 174th meetings.

2. It is noted that the proposal is considered by SEAC-III under screening category 8 (a) B2 as per EIA Notification 2006.

Brief Information of the project submitted by you is as below :-

1.Name of Project	Magnolia by Paranjape Schemes (Construction) Limited
2.Type of institution	Private
3.Name of Project Proponent	Paranjape Schemes (Construction) Limited
4.Name of Consultant	Mahabal Enviro Engineers Pvt.Ltd. , Thane , Maharashtra
5.Type of project	Residential and Commercial Project
6.New project/expansion in existing project/modernization/diversification in existing project	Expansion in Existing project
7.If expansion/diversification, whether environmental clearance has been obtained for existing project	Yes, We have received Environment Clearance from Ministry of Environment and Forest Govt vide no. 21-670/2006-IA.III Dated 25th June 2007.
8. Location of the project	Survey No. 136/2, Baner Pashan Link Road, Pune, Maharashtra
9.Taluka	Haveli
10.Village	Baner
Correspondence Name:	Paranjape Schemes (Construction) Ltd. Blue Ridge, Near Cognizant, Rajiv Gandhi Infotech Park-Phase I, Hinjawadi, Pune-411057
Room Number:	-
Floor:	-
Building Name:	Blue Ridge
Road/Street Name:	Near Cognizant, Rajiv Gandhi Infotech Park-Phase I
Locality:	Hinjawadi
City:	Pune
11.Whether in Corporation / Municipal / other area	Pune Municipal Corporation (PMC)
12.IOD/IOA/Concession/Plan Approval Number	Sanction plan received from Pune Municipal Corporation vide CC/0319/19 Dated 17.05.2019 IOD/IOA/Concession/Plan Approval Number: Sanction plan received from Pune Municipal Corporation vide CC/0319/19 Dated 17.05.2019 Approved Built-up Area: 35966

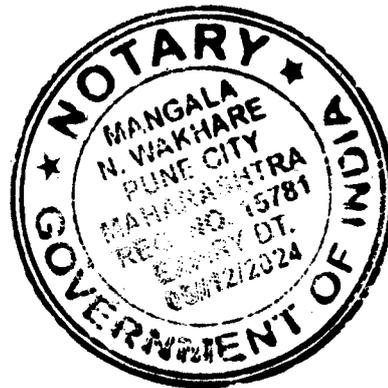


SEIAA Meeting No: 174 Meeting Date: August 29, 2019 (SEIAA-STATEMENT-0000001583)
SEIAA-MINUTES-0000002458
SEIAA-EC-0000002017

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Shri. Anil Diggikar (Member Secretary SEIAA)

13. Note on the initiated work (If applicable)	Completed construction work as per earlier Environment Clearance .
14. LOI / NOC / IOD from MHADA/ Other approvals (If applicable)	Not applicable
15. Total Plot Area (sq. m.)	17,400 m ²
16. Deductions	4,601 m ²
17. Net Plot area	12,799 m ²
18 (a). Proposed Built-up Area (FSI & Non-FSI)	FSI area (sq. m.): 25,064 m ²
	Non FSI area (sq. m.): 11,692 m ²
	Total BUA area (sq. m.): 36756
18 (b). Approved Built up area as per DCR	Approved FSI area (sq. m.): 24,274 m ²
	Approved Non FSI area (sq. m.): 11,692 m ²
	Date of Approval: 17-05-2019
19. Total ground coverage (m ²)	6,214 m ²
20. Ground-coverage Percentage (%) (Note: Percentage of plot not open to sky)	49%
21. Estimated cost of the project	197500000

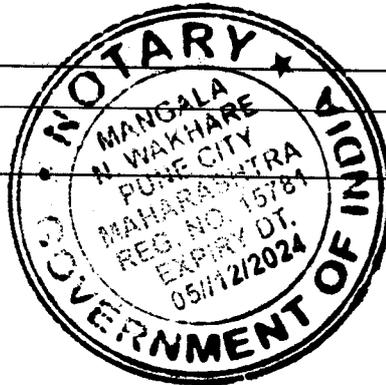


22. Production Details

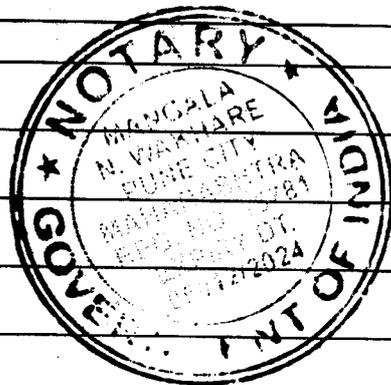
Serial Number	Product	Existing (MT/M)	Proposed (MT/M)	Total (MT/M)
1	Not applicable	Not applicable	Not applicable	Not applicable

23. Total Water Requirement

Dry season:	Source of water	Pune Municipal Corporation (PMC)
	Fresh water (CMD):	19 m3/day
	Recycled water - Flushing (CMD):	16 m3/day
	Recycled water - Gardening (CMD):	0 m3/day
	Swimming pool make up (Cum):	NA
	Total Water Requirement (CMD) :	35 m3/day
	Fire fighting - Underground water tank(CMD):	100 m3
	Fire fighting - Overhead water tank(CMD):	10 m3
	Excess treated water	15 m3/day
Wet season:	Source of water	Pune Municipal Corporation (PMC)
	Fresh water (CMD):	19 m3/day
	Recycled water - Flushing (CMD):	16 m3/day
	Recycled water - Gardening (CMD):	0 m3/day
	Swimming pool make up (Cum):	NA
	Total Water Requirement (CMD) :	35 m3/day
	Fire fighting - Underground water tank(CMD):	100 m3
	Fire fighting - Overhead water tank(CMD):	10 m3
	Excess treated water	15 m3/day
Details of Swimming pool (If any)	NA	

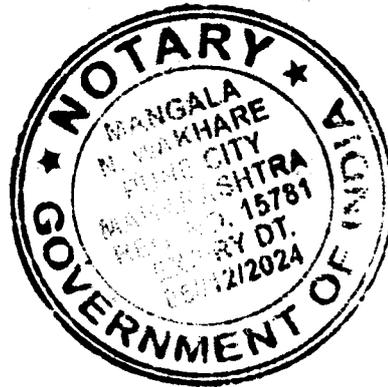


24. Details of Total water consumed									
Particulars	Consumption (CMD)			Loss (CMD)			Effluent (CMD)		
	Existing	Proposed	Total	Existing	Proposed	Total	Existing	Proposed	Total
Domestic	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable
25. Rain Water Harvesting (RWH)	Level of the Ground water table:		22-25 meter						
	Size and no of RWH tank(s) and Quantity:		NA						
	Location of the RWH tank(s):		NA						
	Quantity of recharge pits:		2 Nos.						
	Size of recharge pits :		2 m x 2 m x 2 m						
	Budgetary allocation (Capital cost) :		Rs. 3 Lakh						
	Budgetary allocation (O & M cost) :		Rs. 1 Lakh/year						
	Details of UGT tanks if any :		Underground tank- 1) Domestic UGT- 37 m3 2) Flushing UGT- 16 m3 3) Fire UGT- 100 m3 Overhead tank- 1) Domestic overhead tank -19 m3 2) Flushing overhead tank - 16 m3 3) Fire overhead tank - 10 m3						
26. Storm water drainage	Natural water drainage pattern:		By gravity						
	Quantity of storm water:		70 m3 /hr						
	Size of SWD:		300 mm						
27. Sewage and Waste water	Sewage generation in KLD:		33 m3/day						
	STP technology:		MBBR						
	Capacity of STP (CMD):		1 no. x 35 m3/day						
	Location & area of the STP:		Stilt Floor						
	Budgetary allocation (Capital cost):		Rs. 21 Lakh						
	Budgetary allocation (O & M cost):		Rs. 6 Lakh/year						

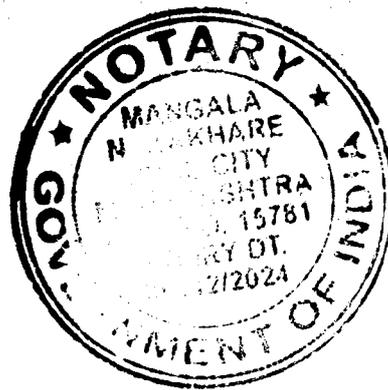


28. Solid waste Management

Waste generation in the Pre Construction and Construction phase:	Waste generation:	3,200 m ³
	Disposal of the construction waste debris:	Top soil will be used for landscaping. The construction debris will be utilized at site for road paving and plinth filling.
Waste generation in the operation Phase:	Dry waste:	116 kg/day
	Wet waste:	39 kg/day
	Hazardous waste:	NA
	Biomedical waste (If applicable):	NA
	STP Sludge (Dry sludge):	0.3 kg/day
	Others if any:	NA
Mode of Disposal of waste:	Dry waste:	Dry garbage will be segregated and will be handed over to recycler .
	Wet waste:	Wet waste will be composted and used as organic manure for landscaping .
	Hazardous waste:	Not Applicable
	Biomedical waste (If applicable):	Not Applicable
	STP Sludge (Dry sludge):	Dry sludge will be used as manure for landscaping .
	Others if any:	Not Applicable
Area requirement:	Location(s):	Stilt floor
	Area for the storage of waste & other material:	25 m ²
	Area for machinery:	4 m ²
Budgetary allocation (Capital cost and O&M cost):	Capital cost:	Rs. 6 Lakh
	O & M cost:	Rs. 1 Lakh/year



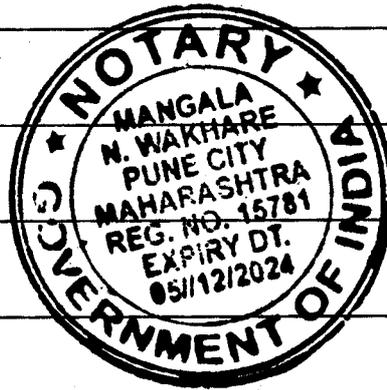
29. Effluent Characteristics					
Serial Number	Parameters	Unit	Inlet Effluent Characteristics	Outlet Effluent Characteristics	Effluent discharge standards (MPCB)
1	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable
Amount of effluent generation (CMD):		Not applicable			
Capacity of the ETP:		Not applicable			
Amount of treated effluent recycled :		Not applicable			
Amount of water send to the CETP:		Not applicable			
Membership of CETP (if require):		Not applicable			
Note on ETP technology to be used		Not applicable			
Disposal of the ETP sludge		Not applicable			



30. Hazardous Waste Details							
Serial Number	Description	Cat	UOM	Existing	Proposed	Total	Method of Disposal
1	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable
31. Stacks emission Details							
Serial Number	Section & units	Fuel Used with Quantity	Stack No.	Height from ground level (m)	Internal diameter (m)	Temp. of Exhaust Gases	
1	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable	
32. Details of Fuel to be used							
Serial Number	Type of Fuel	Existing	Proposed	Total			
1	Not applicable	Not applicable	Not applicable	Not applicable			
33. Source of Fuel		Not applicable					
34. Mode of Transportation of fuel to site		Not applicable					

35. Energy

Power requirement:	Source of power supply :	MSEDCL
	During Construction Phase: (Demand Load)	48 kW
	DG set as Power back-up during construction phase	62.5 kVA
	During Operation phase (Connected load):	600 kW
	During Operation phase (Demand load):	450 kW
	Transformer:	1 no. x 630 kVA
	DG set as Power back-up during operation phase:	1 no. x 500 kVA
	Fuel used:	Diesel
	Details of high tension line passing through the plot if any:	NA



Energy saving by non-conventional method:

1. Installation of Solar PV panels at 1% of Demand Load
2. Use of LED Lights
3. Energy efficient motors and pumps

36. Detail calculations & % of saving:

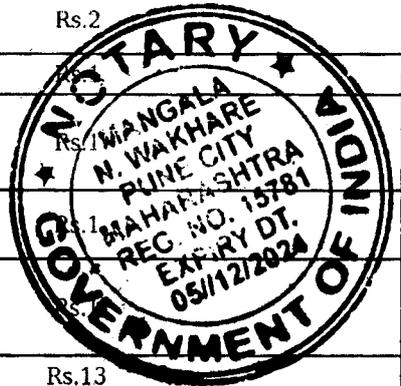
Serial Number	Energy Conservation Measures	Saving %
---------------	------------------------------	----------

1	Use of solar PV panels	1%
37.Details of pollution control Systems		
Source	Existing pollution control system	Proposed to be installed
Not applicable	Not applicable	Not applicable
Budgetary allocation (Capital cost and O&M cost):	Capital cost:	Rs. 4 Lakh
	O & M cost:	Rs. 1 Lakh/year

38.Environmental Management plan Budgetary Allocation

a) Construction phase (with Break-up):

Serial Number	Attributes	Parameter	Total Cost per annum (Rs. In Lacs)
1	Air Environment	Water for dust suppression	Rs.1
2	Socio- Economic Environment	Site sanitation, Toilets, STP, safe drinking water	Rs.2
3	-	Disinfection at site	Rs.1
4	-	Health check-up for workers, first aid kit	Rs.1
5	-	Safety net	Rs.1
6	Environment management	For Air, Noise, Water Analysis	Rs.1
7	-	Site fencing & noise barrier	Rs.2
8	-	Traffic management	
9	-	Vehicle maintenance, washing area, tyre cleaning	
10	-	Tree plantation & water utilization	
11	Training and awareness	Safety personal protective equipment & Training programs	
12	Total		Rs.13



b) Operation Phase (with Break-up):

Serial Number	Component	Description	Capital cost Rs. In Lacs	Operational and Maintenance cost (Rs. in Lacs/yr)
1	Water Environment			
2	Sewage treatment plant	1 no. of STP having capacity of 35 m3/day	Rs.21	Rs.6
3	Rain Water Harvesting	2 no. of proposed recharge pits of size 2 m x 2 m x 2 m	Rs.3	Rs.1
4	Solid Waste Management	Cost for Treatment of biodegradable garbage in OWC (1 nos.)	Rs.6	Rs.1

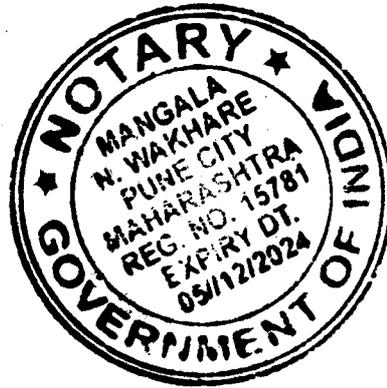
5	Landscape development	184 nos. of trees to be planted. Developed and maintained landscape area is 1,461 m ²	Rs.5	Rs.1
6	Air Environment	-	-	-
7	Environmental Monitoring	Monitoring and analysis of Air and Noise, water, soil etc	MoEF Approved Lab	Rs.3
8	Energy Conservation	Solar street lighting	Rs.4	Rs.1
9	Fire Fighting System	-	Rs.35	Rs.4
10	Total	-	Rs.74	Rs.17

39.Storage of chemicals (inflammable/explosive/hazardous/toxic substances)

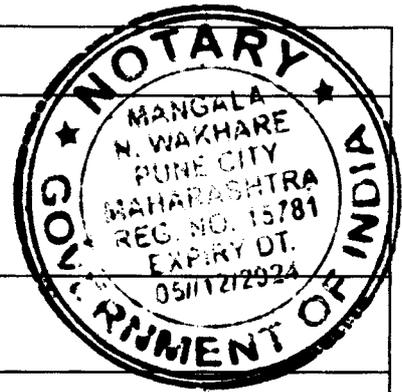
Description	Status	Location	Storage Capacity in MT	Maximum Quantity of Storage at any point of time in MT	Consumption / Month in MT	Source of Supply	Means of transportation
Not applicable	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable

40.Any Other Information

No Information Available



	CRZ/ RRZ clearance obtain, if any:	Not Applicable
	Distance from Protected Areas / Critically Polluted areas / Eco-sensitive areas/ inter-State boundaries	Not Applicable
	Category as per schedule of EIA Notification sheet	8 (a) B2
	Court cases pending if any	Not Applicable
	Other Relevant Informations	This project has received Environment Clearance from Ministry of Environment and Forest GoI vide no. 21-670/2006-IA.III Dated 25th June 2007. We have completed construction of Residential Project as per given Environmental Clearance. We are applying for expansion of Commercial project.
	Have you previously submitted Application online on MOEF Website.	No
	Date of online submission	



3. The proposal has been considered by SEIAA in its 174th meeting & decided to accord environmental clearance to the said project under the provisions of Environment Impact Assessment Notification, 2006 subject to implementation of the following terms and conditions:

Specific Conditions:

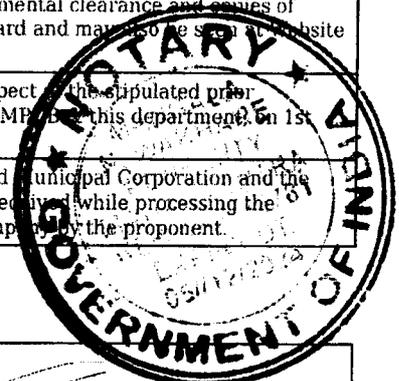
I	
II	PP to submit CER plan to Municipal Commissioner/District Collector and submit the acknowledgement to Member Secretary, SEIAA.
III	PP Shall comply with Standard EC conditions mentioned in the Office Memorandum issued by MoEF & CC vide F.No.22-34/2018-IA.III dt.04.01.2019.
IV	SEIAA decided to grant EC for: FSI: 24274.35 m2, Non-FSI:11692.00 m2 and Total BUA: 35966.35 m2 (Approval no-CC/0319/19, Date-17.05.2019)

General Conditions:

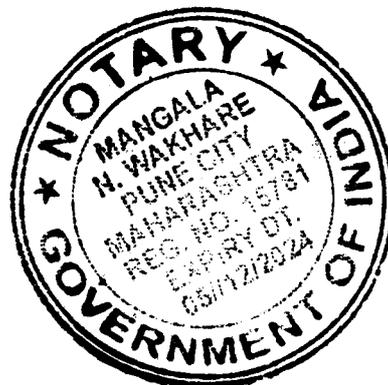
I	E-waste shall be disposed through Authorized vendor as per E-waste (Management and Handling) Rules, 2016.
II	The Occupancy Certificate shall be issued by the Local Planning Authority to the project only after ensuring sustained availability of drinking water, connectivity of sewer line to the project site and proper disposal of treated water as per environmental norms.
III	This environmental clearance is issued subject to obtaining NOC from Forestry & Wild life angle including clearance from the standing committee of the National Board for Wild life as if applicable & this environment clearance does not necessarily implies that Forestry & Wild life clearance granted to the project which will be considered separately on merit.
IV	PP has to abide by the conditions stipulated by SEAC & SEIAA.
V	The height, Construction built up area of proposed construction shall be in accordance with the existing FSI/FAR norms of the urban local body & it should ensure the same along with survey number before approving layout plan & before according commencement certificate to proposed work. Plan approving authority should also ensure the zoning permissibility for the proposed project as per the approved development plan of the area.
VI	If applicable Consent for Establishment" shall be obtained from Maharashtra Pollution Control Board under Air and Water Act and a copy shall be submitted to the Environment department before start of any construction work at the site.
VII	All required sanitary and hygienic measures should be in place before starting construction activities and to be maintained throughout the construction phase.

VIII	Adequate drinking water and sanitary facilities should be provided for construction workers at the site. Provision should be made for mobile toilets. The safe disposal of wastewater and solid wastes generated during the construction phase should be ensured.
IX	The solid waste generated should be properly collected and segregated. dry/inert solid waste should be disposed off to the approved sites for land filling after recovering recyclable material.
X	Disposal of muck during construction phase should not create any adverse effect on the neighboring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.
XI	Arrangement shall be made that waste water and storm water do not get mixed.
XII	All the topsoil excavated during construction activities should be stored for use in horticulture / landscape development within the project site.
XIII	Additional soil for leveling of the proposed site shall be generated within the sites (to the extent possible) so that natural drainage system of the area is protected and improved.
XIV	Green Belt Development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/ Agriculture Dept.
XV	Soil and ground water samples will be tested to ascertain that there is no threat to ground water quality by leaching of heavy metals and other toxic contaminants.
XVI	Construction spoils, including bituminous material and other hazardous materials must not be allowed to contaminate watercourses and the dumpsites for such material must be secured so that they should not leach into the ground water.
XVII	Any hazardous waste generated during construction phase should be disposed off as per applicable rules and norms with necessary approvals of the Maharashtra Pollution Control Board.
XVIII	The diesel generator sets to be used during construction phase should be low sulphur diesel type and should conform to Environments (Protection) Rules prescribed for air and noise emission standards.
XIX	The diesel required for operating DG sets shall be stored in underground tanks and if required, clearance from concern authority shall be taken.
XX	Vehicles hired for bringing construction material to the site should be in good condition and should have a pollution check certificate and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
XXI	Ambient noise levels should conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/MPCB.
XXII	Fly ash should be used as building material in the construction as per the provisions of Fly Ash Notification of September 1999 and amended as on 27th August, 2003. (The above condition is applicable only if the project site is located within the 100Km of Thermal Power Stations).
XXIII	Ready mixed concrete must be used in building construction.
XXIV	Storm water control and its re-use as per CGWB and BIS standards for various applications.
XXV	Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices referred.
XXVI	The ground water level and its quality should be monitored regularly in consultation with Ground Water Authority.
XXVII	The installation of the Sewage Treatment Plant (STP) should be certified by an independent expert and a report in this regard should be submitted to the MPCB and Environment department before the project is commissioned for operation. Discharge of this unused treated effluent, if any should be discharge in the sewer line. Treated effluent emanating from STP shall be recycled/refused to the maximum extent possible. Discharge of this unused treated effluent, if any should be discharge in the sewer line. Treatment of 100% gray water by decentralized treatment should be done. Necessary measures should be made to mitigate the odour problem from STP.
XXVIII	Permission to draw ground water and construction of basement if any shall be obtained from the competent Authority prior to construction/operation of the project.
XXIX	Separation of gray and black water should be done by the use of dual plumbing line for separation of gray and black water.
XXX	Fixtures for showers, toilet flushing and drinking should be of low flow either by use of aerators or pressure reducing devices or sensor based control.
XXXI	Use of glass may be reduced up to 40% to reduce the electricity consumption and load on air conditioning. If necessary, use high quality double glass with special reflective coating in windows.
XXXII	Roof should meet prescriptive requirement as per Energy Conservation Building Code by using appropriate thermal insulation material to fulfill requirement.

XXXIII	Energy conservation measures like installation of CFLs /TFLs for the lighting the areas outside the building should be integral part of the project design and should be in place before project commissioning. Use CFLs and TFLs should be properly collected and disposed off/sent for recycling as per the prevailing guidelines/rules of the regulatory authority to avoid mercury contamination. Use of solar panels may be done to the extent possible like installing solar street lights, common solar water heaters system. Project proponent should install, after checking feasibility, solar plus hybrid non-conventional energy source as source of energy.
XXXIV	Diesel power generating sets proposed as source of backup power for elevators and common area illumination during operation phase should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets. Use low sulphur diesel. The location of the DG sets may be decided with in consultation with Maharashtra Pollution Control Board.
XXXV	Noise should be controlled to ensure that it does not exceed the prescribed standards. During nighttime the noise levels measured at the boundary of the building shall be restricted to the permissible levels to comply with the prevalent regulations.
XXXVI	Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.
XXXVII	Opaque wall should meet prescriptive requirement as per Energy Conservation Building Code, which is proposed to be mandatory for all air-conditioned spaces while it is aspiration for non-air-conditioned spaces by use of appropriate thermal insulation material to fulfill requirement.
XXXVIII	The building should have adequate distance between them to allow movement of fresh air and passage of natural light, air and ventilation.
XXXIX	Regular supervision of the above and other measures for monitoring should be in place all through the construction phase, so as to avoid disturbance to the surroundings.
XL	Under the provisions of Environment (Protection) Act, 1986, legal action shall be initiated against the project proponent if it was found that construction of the project has been started without obtaining environmental clearance.
XLI	Six monthly monitoring reports should be submitted to the Regional office MoEF, Bhopal with copy to this department and MPCB.
XLII	Project proponent shall ensure completion of STP, MSW disposal facility, green belt development prior to occupation of the buildings. As agreed during the SEIAA meeting, PP to explore possibility of utilizing excess treated water in the adjacent area for gardening before discharging it into sewer line No physical occupation or allotment will be given unless all above said environmental infrastructure is installed and made functional including water requirement in Para 2. Prior certification from appropriate authority shall be obtained.
XLIII	Wet garbage should be treated by Organic Waste Converter and treated waste (manure) should be utilized in the existing premises for gardening. And, no wet garbage will be disposed outside the premises. Local authority should ensure this.
XLIV	Local body should ensure that no occupation certification is issued prior to operation of STP/MSW site etc. with due permission of MPCB.
XLV	A complete set of all the documents submitted to Department should be forwarded to the Local authority and MPCB.
XLVI	In the case of any change(s) in the scope of the project, the project would require a fresh appraisal by this Department.
XLVII	A separate environment management cell with qualified staff shall be set up for implementation of the stipulated environmental safeguards.
XLVIII	Separate funds shall be allocated for implementation of environmental protection measures/EMP along with item-wise breaks-up. These cost shall be included as part of the project cost. The funds earmarked for the environment protection measures shall not be diverted for other purposes and year-wise expenditure should reported to the MPCB & this department.
XLIX	The project management shall advertise at least in two local newspapers widely circulated in the region around the project. one of which shall be in the Marathi language of the local concerned within seven days of issue of this letter. informing that the project has been accorded environmental clearance and copies of clearance letter are available with the Maharashtra Pollution Control Board and may also be seen on website at http://ec.maharashtra.gov.in .
L	Project management should submit half yearly compliance reports in respect of the stipulated environmental clearance terms and conditions in hard & soft copies to the MPCB & this department. On 1st June & 1st December of each calendar year.
LI	A copy of the clearance letter shall be sent by proponent to the concerned Municipal Corporation and the local NGO, if any, from whom suggestions/representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.



LII	The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely; SPM, RSPM, SO ₂ , NO _x (ambient levels as well as stack emissions) or critical sector parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.
LIII	The project proponent shall also submit six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB.
LIV	The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of EC conditions and shall also be sent to the respective Regional Offices of MoEF by e-mail.



4. The environmental clearance is being issued without prejudice to the action initiated under EP Act or any court case pending in the court of law and it does not mean that project proponent has not violated any environmental laws in the past and whatever decision under EP Act or of the Hon'ble court will be binding on the project proponent. Hence this clearance does not give immunity to the project proponent in the case filed against him, if any or action initiated under EP Act.

5. In case of submission of false document and non-compliance of stipulated conditions, Authority/ Environment Department will revoke or suspend the Environment clearance without any intimation and initiate appropriate legal action under Environmental Protection Act, 1986.

6. The Environment department reserves the right to add any stringent condition or to revoke the clearance if conditions stipulated are not implemented to the satisfaction of the department or for that matter, for any other administrative reason.

7. Validity of Environment Clearance: The environmental clearance accorded shall be valid as per EIA Notification, 2006, and amendments by MoEF&CC Notification dated 29th April, 2015.

8. In case of any deviation or alteration in the project proposed from those submitted to this department for clearance, a fresh reference should be made to the department to assess the adequacy of the condition(s) imposed and to incorporate additional environmental protection measures required, if any.

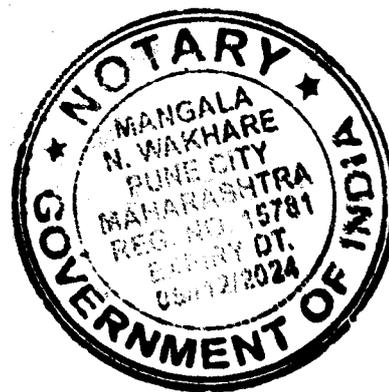
9. The above stipulations would be enforced among others under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and rules there under, Hazardous Wastes (Management and Handling) Rules, 1989 and its amendments, the public Liability Insurance Act, 1991 and its amendments.

10. Any appeal against this Environment clearance shall lie with the National Green Tribunal (Western Zone Bench, Pune), New Administrative Building, 1st Floor, D- Wing, Opposite Council Hall, Pune, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.


Shri. Anil Diggikar (Member Secretary SEIAA)

Copy to:

1. SHRI JOHNY JOSEPH, CHAIRMAN-SEIAA
2. SHRI UMAKANT DANGAT, CHAIRMAN-SEAC-I
3. SHRI M.M.ADTANI, CHAIRMAN-SEAC-II
4. SHRI ANIL .D. KALE. CHAIRMAN SEAC-III
5. SECRETARY MOEF & CC
6. IA- DIVISION MOEF & CC
7. MEMBER SECRETARY MAHARASHTRA POLLUTION CONTROL BOARD MUMBAI
8. REGIONAL OFFICE MOEF & CC NAGPUR
MUNICIPAL COMMISSIONER PUNE
10. MUNICIPAL COMMISSIONER SATARA
11. REGIONAL OFFICE MPCB PUNE
12. REGIONAL OFFICE MIDC PUNE
13. MAHARASHTRA STATE ELECTRICITY DISTRIBUTION CO. LTD
14. COLLECTOR OFFICE PUNE
15. COLLECTOR OFFICE SATARA
16. COLLECTOR OFFICE SOLAPUR



MAHARASHTRA POLLUTION CONTROL BOARD

Phone : 4010437/4020781
/4037124/4035273
Fax : 24044532/4024068 /4023516
Email : rohq@mpcb.gov.in
Visit At : <http://mpcb.gov.in>



Kalpataru Point, 3rd & 4th floor, Sion- Matunga
Scheme Road No. 8, Opp. Cine Planet Cinema, Near
Sion Circle, Sion (E),
Mumbai - 400 022

Consent order No: Format1.0/BO/ROHQ/PN-25079-15/CR/CC-14323 Date: ~~10/06/15~~ 09/11/2015

To,
M/s.Paranjpe Schemes (Construction) Ltd.,
"Mangolia"
Sr.No.136/2,Baner Pashan link Road,
Village:Pashan,Dist:Pune.

Subject: Renewal of Consent for Building/Construction project. ORANGE category.
Ref : Minutes of Consent Committee meeting held on 23/09/2015

Your application CR1505000583
Dated: 04.04.2015

For: Renewal of Consent for Building/Construction project under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 5 of the Hazardous Wastes (M, H & T M) Rules 2008 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. The consent to Operate is granted for a period up to 31/12/2016.
2. The proposed capital investment of the project is Rs.61.22 Crs (As per CA Certificate submitted by project proponent)

The Renewal of Consent for construction of residential cum commercial project named as M/s.Paranjpe Schemes (Construction) Ltd., "Mangolia" Sr.No.136/2, Baner,Pashan link Road, Village:Pashan,Dist:Pune on total plot area of 17,400 sq. mtrs and Total Construction BUA of 22,592.86 sq.mtrs including utilities and services as per construction occupancy certificate issued by local body.

3. Conditions under Water (P&CP), 1974 Act for discharge of effluent:

Sr. no.	Description	Permitted quantity of discharge (CMD)	Standards to be achieved	Disposal
1.	Trade effluent-	NIL	NA	NA
2.	Domestic effluent	152	As per Schedule -I	60% shall be reused & recycled and remaining shall be discharged in municipal sewer

4. Conditions under Air (P& CP) Act, 1981 for air emissions:

Sr. no.	Description of stack / source	Number of Stack	Standards to be achieved
1.	DG set (160 KVAX2)	2	As per Schedule -I



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5. Conditions under Municipal Solid Waste (Management and Handling) Rule, 2000:

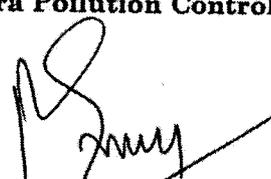
Sr. No.	Type Of Waste	Quantity & UoM	Treatment	Disposal
1	Biodegradable	200 Kg/Day	OWC	Used as Manure
2	Non-Biodegradable	340 Kg/Day	-----	Segregate and Hand over to Local Body for recycling

6. Conditions under Hazardous Waste (MH & TM) Rules, 2008 for treatment and disposal of hazardous waste:

Sr. No.	Type Of Waste	Category	Quantity	UOM	Treatment	Disposal
Nil						

7. The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
8. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities.
9. Project Proponent shall install Organic Waste Converter within 3 months if fails to provide the OWC within stipulated time period then this consent shall be treated as cancelled.

For and on behalf of the
Maharashtra Pollution Control Board

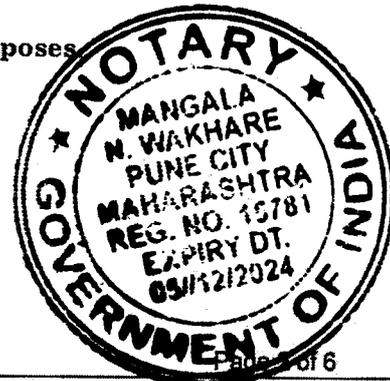

(Dr. P. Anbalagan, IAS)
Member Secretary

Received Consent fee of -

Sr. No.	Amount(Rs.)	DD. No.	Date	Drawn On
1.	1,00,100/-	140645	31.3.2015	HDFC Bank

Copy to:

1. Regional Officer -Pune and Sub-Regional Officer-Pune-I MPCB,
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Mumbai.
3. CC/CAC desk- for record & website updation purposes



Schedule-ITerms & conditions for compliance of Water Pollution Control:

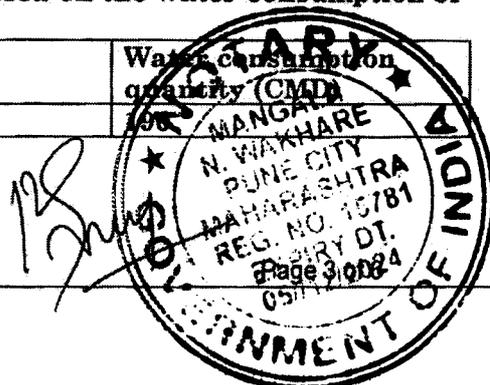
- 1) A) As per your application, you have provided 1 Nos. of Sewage Treatment Plants (STPs) with the design capacity of 160 CMD each.
- B) The Applicant shall operate the effluent treatment plant (STP) to treat the sewage so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

Sr No.	Parameters	Standards prescribed by Board
		Limiting Concentration in mg/l, except for pH
01	BOD (3 days 27oC)	30
02	Suspended Solids	50
03	COD	100
04	Residual Chlorine	1ppm

- C) The treated effluent shall be 60% recycled for secondary purposes such as toilet flushing, air conditioning, firefighting, on land for gardening etc and remaining shall be discharged in to the municipal sewerage system.
- D) Project proponent shall operate STP for five years from the date of obtaining occupation certificate.
- 2) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or and extension or addition thereto.
- 3) The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- 4) In case, the water consumption of the project is not covered under the water consumption of local body, in that situation, the project proponent shall submit the CESS Returns in the prescribed format given under the provision of Water (Prevention & Control of Pollution) Cess Act, 1977 and Rules made there under for various category of water consumption.

In case the water consumption is duly assessed under the quantity of water consumption of local body, the project proponent shall submit certificate to that effect from the concern local body with the request not to assess CESS on their water consumption, being already assessed on the water consumption of local body.

Sr. no.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Domestic purpose	



Schedule-II**Terms & conditions for compliance of Air Pollution Control:**

1. As per your application, you have proposed to install the Air pollution control (APC) system and also proposed to erect following stack (s) and to observe the following fuel pattern-

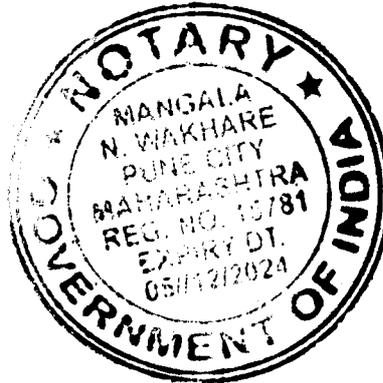
Sr. No.	Stack Attached To	APC System	Height in Mtrs.	Type of Fuel	Quantity & UoM	S %	SO ₂ Kg/Day
01.	DG set (160 KVA*2)	Acoustic Enclosure	3.0*	HSD	83.40 Ltrs/hr	--	---

* Above roof of the building in which it is installed.

2. The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

Particulate matter	Not to exceed	150 mg/Nm ³ .
--------------------	---------------	--------------------------

3. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement well before its life come to an end or erection of new pollution control equipment.
4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

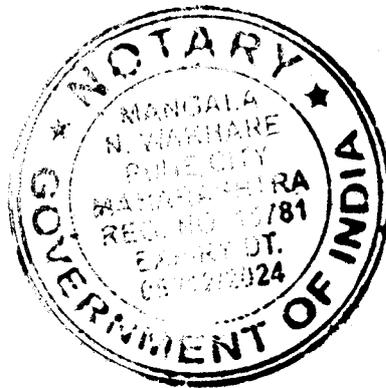


Schedule-III
Details of Bank Guarantees

Sr. No.	Consent (C to E/O/R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	CR	Rs. 5 lakh	15 days	Towards O & M of STP & OWC System	31.12.2016	30.4.2017
1	CR	Rs. 2 lakh	15 days	Towards installation of OWC system	31/01/2016	30.4.2016

[Handwritten Signature]

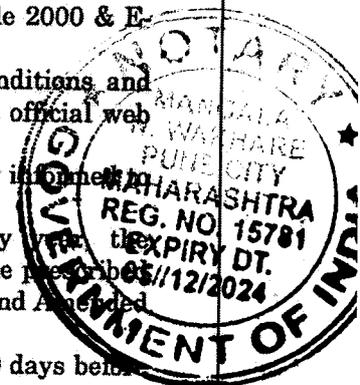
Maharashtra Pollution Control Board



Schedule-IV

The following general conditions shall apply as per the type of the industry.

- 1) The applicant shall provide facility for collection of samples of sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- 2) The firm shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and environmental protection Act 1986 and Municipal Solid Waste (Management & Handling) Rule 2000 and E-Waste (Management & Handling Rule 2011.
- 3) Drainage system shall be provided for collection of sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No sewage shall be admitted in the pipes/sewers downstream of the terminal manholes. No sewage shall find its way other than in designed and provided collection system.
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 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
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 - c) The industry shall take adequate measures for control of noise levels from its own sources within the premises in respect of noise to less than 55 dB(A) during day time and 45 dB(A) during the night time. Day time is reckoned between 6 a.m. to 10 p.m and night time is reckoned between 10 p.m to 6 a.m.
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 - e) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - f) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - g) D.G. Set shall be operated only in case of power failure.
 - h) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - i) The applicant shall comply with the notification of MoEF dated 17.05.2002 regarding noise limit for generator sets run with diesel.
- 6) Solid Waste – The applicant shall provide onsite municipal solid waste processing system & shall comply with Municipal Solid Waste (Management & Handling) Rule 2000 & E-Waste (M & H) Rule 2011.
- 7) Affidavit undertaking in respect of no change in the status of consent conditions and compliance of the consent conditions the draft can be downloaded from the official web site of the MPCB.
- 8) The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
- 9) The firm shall submit to this office, the 30th day of September every year environment statement report for the financial year ending 31st march in the prescribed Form-V as per the provision of rule 14 of the Environmental (Protection) Second Amendment rule 1992.
- 10) The applicant shall make an application for renewal of the consent at least 60 days before the date of the expiry of the consent.



MAHARASHTRA POLLUTION CONTROL BOARD

Phone : 24010437/24020781
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Fax : 24044532/24024068
/24023516
Email : jdwaterr @mpcb.gov.in
Visit At : <http://mpcb.gov.in>



Kalpataru Point, 3rd & 4th floor,
Sion- Matunga Scheme Road No. 8,
Opp. Cine Planet Cinema, Near Sion Circle,
Sion (E), Mumbai - 400022

Infrastructure /Orange/LSI

Consent order No: Format1.0/BO/JD (WPC)/UAN-067422/CE/CC-1912000907 Date 17/12/2019

To,
M/s. "Mangnoila" by Paranjape Schemes Ltd,
S. No. 136/2, Baner Pashan Link Road,
Vill: Pashan Tal: Haveli, Dist: Pune.

Sub: Consent to Establish for Construction of Residential & Commercial Project granted under Orange Category.

Ref: 1. Your Application vide UAN No. -0000067422 Dated: 20/02/2019.
2. Minutes of 7th Consent Committee Meeting held on 24/10/2019.

For: Consent to Establish for Construction of Residential & Commercial project under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 5 of the Hazardous and Other Wastes (M & TM) Rules, 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

- Consent to Establish is granted for a period up to commissioning of the project or of 5 years whichever is earlier.
- The proposed capital investment of the project is Rs. 19.75 Cr.
(As per undertaking submitted by project proponent)

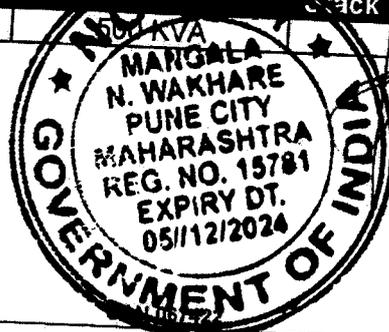
The Consent to Establish with expansion is valid for construction of Residential & Commercial Project named as M/s. "Mangnoila" by Paranjape Schemes Ltd, S. No. 136/2, Baner Pashan Link Road, Vill: Pashan Tal: Haveli, Dist: Pune, for total plot area of 17,400.00 Sqm and total construction built up area 36,756.00 Sqm including utilities and services as per Construction Commencement Certificate issued by local body.

3. Conditions under Water (P&CP), 1974 Act for discharge of effluent:

Sr. No.	Description	Permitted quantity of discharge (CMD)	Standards to be achieved	Disposal
1.	Trade effluent	NIL	NA	NA
2.	Domestic effluent	33.00	As per Schedule -I	60% should be reused & recycled and remaining should be discharged in municipal sewer

4. Conditions under Air (P&CP) Act, 1981 for air emissions:

Sr. No.	Description of stack/ source	Capacity	Number Of Stack	Standards to be achieved
1	DG Set			As Per Schedule -II



5. Conditions under Solid Waste Management Rules, 2016:

Sr. no.	Type Of Waste	Quantity & UOM	Treatment	Disposal
1	Wet garbage	39.00 Kg/Day	Organics waste Converter with composting facility / Biogas digester with composting facility	Used as Manure
2	Dry garbage	116.0 Kg/Day	--	Segregate and Hand over to Local Body for recycling
3.	STP sludge	03.0 Kg/day	STP	Used as manure

6. Conditions under Hazardous and Other Wastes (M & TM) Rules, 2016 for treatment and disposal of hazardous waste; NIL.
7. The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same should be binding on the industry.
8. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities.
9. Project Proponent shall comply the Construction and Demolition Waste Management Rules, 2016 which is notified by Ministry of Environment, Forest and Climate Change dtd.29/03/2016.
10. Project Proponent shall submit an affidavit in Board's prescribed format within 15 days regarding the compliance of conditions of EC/CRZ clearance and C to E.
11. Project Proponent shall install online monitoring systems for BOD, TSS and flow at the outlet of STP.
12. Project Proponent shall provide Organic waste digester with composting facility or Biogas digester with composting facility.
13. The applicant should comply with the conditions stipulated in Environmental Clearance Obtained from SEIAA, Environment Department, Government of Maharashtra, dt.20/09/2019 for total plot area 17,400.00 Sqm and total construction BUA 36,756.00 Sqm.

For and on behalf of the
Maharashtra Pollution Control Board

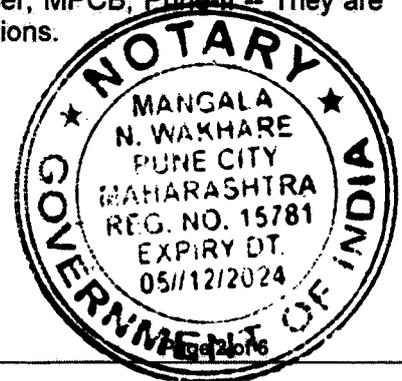
(E. Ravendiran, IAS)
Member Secretary

Received Consent fee of -

Sr. No.	Amount (Rs.)	Transaction . No.	Date	Drawn On
1	50,000/-	N114190808285838	24/04/2019	HDFC Bank

Copy to:

1. Regional Officer, MPCB, Pune and Sub-Regional Officer, MPCB, Pune II - They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Mumbai.
3. CC/CAG desk- for record & website updating purposes.



Schedule-I**Terms & conditions for compliance of Water Pollution Control:**

- 1) A) As per your application, you have proposed to install of Sewage Treatment Plants (STP) with the design capacity of 35.00 CMD
- B) The Applicant shall operate the effluent treatment plant (STP) to treat the sewage so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

Sr No.	Parameters	Standards prescribed by Board
		Limiting Concentration in mg/l, except for PH
01	BOD (3 days 27°C)	10
02	Suspended Solids	20
03	COD	50
04	Residual chlorine	1 PPM

C) The treated effluent shall be 60% recycled for secondary purposes such as toilet flushing air conditioning, firefighting, on land for gardening etc and remaining shall be discharged in to the municipal sewerage system.

D) Project proponent shall operate STP for five years from the date of obtaining occupation certificate.

The Board reserves its rights to review plans, Specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant should obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or and extension or addition thereto

- 2) The industry should ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- 3) The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act.

Sr. no.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Domestic purpose	35.00

- 4) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time.



Schedule-IITerms & conditions for compliance of Air Pollution Control:

1. As per your application, you have proposed to install the Air pollution control (APC) system and also proposed to erect following stack (s) and to observe the following fuel pattern-

Sr. No.	Stack Attached To	APC System	Height in Mtrs.	Type Of Fuel	Quantity	UOM	S%	SO ₂
1.	DG Set (500 KVA)	Acoustic enclosure	4.47	Diesel	70	Lit/Hr	--	--

* Above roof of the building in which it is installed.

2. The applicant should operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards.

Particulate matter	Not to exceed	150 mg/Nm ³ .
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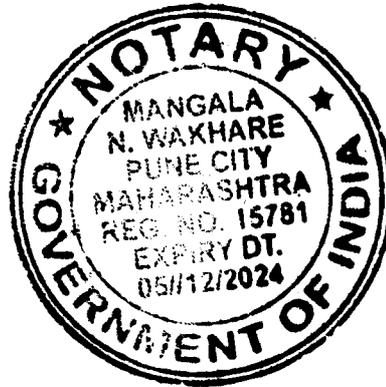
3. The Applicant should obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement alteration well before its life come to an end or erection of new pollution control equipment. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).



Schedule-III
Details of Bank Guarantees

Sr. No.	Consent (C to E/O/R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	Consent to Establish	Rs. 10 lakh	15 Days	Towards Compliance of EC and consent conditions.	Up to Commissioning of the project	Up to Commissioning of the project

Maharashtra Pollution Control Board



Schedule-IVGeneral Conditions:

The following general conditions shall apply as per the type of the industry.

- 1) The applicant shall provide facility for collection of samples of sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- 2) The firm shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and environmental protection Act 1986 and Solid Waste Management Rules, 2016 and E-Waste (Management) Rules, 2016.
- 3) Drainage system shall be provided for collection of sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No sewage shall be admitted in the pipes/sewers downstream of the terminal manholes. No sewage shall find its way other than in designed and provided collection system.
- 4) Vehicles hired for bringing construction material to the site should be in good condition and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
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- 7) Affidavit undertaking in respect of no change in the status of consent conditions and compliance of the consent conditions the draft can be downloaded from the official website of the MPCB.
- 8) The treated sewage shall be disinfected using suitable disinfection method.
- 9) The firm shall submit to this office, the 30th day of September every year an environmental statement report for the financial year ending 31st march in the prescribed Form as per the provision of rule 14 of the Environmental (Protection) Second Amended rule 1992.
- 10) The applicant shall obtain Consent to Operate from Maharashtra Pollution Control Board before commissioning of the project.

